

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.236 – Co.A/48(AHM)2021
ITEM No.237 – Cont.P/04(AHM)2021
in
CP 24 of 2019

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Vijay Shobhalal Shah
V/s

Hi-Tech Water Solutions Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 18/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Adv. a.w Mr. Dev Shah, Adv.
For the Respondent : Mr. Vishal Dave, Adv. a.w Mr. Nipun Singhvi, Adv. &
Mr. Rahul Bhavsar, Adv.

ORDER

Co.A/48(AHM)2021 & Cont.P/04(AHM)2021

Ld. Counsel for the respondent submitted that an appeal is pending against the order passed by this Tribunal before Hon'ble NCLAT, hence, requested for adjournment.

List for further consideration on 11.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)